

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 22-07-2024 AT 11.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(IBC)/40/(CHE)/2023

NAME OF THE PETITIONER : Hamon Research-Cottrell (Shanghai)
Co Ltd

NAME OF THE RESPONDENT(S) : Hamon Research Cottrell India Pvt Ltd

UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel Mr. R. Bharadwajaramasubramaniam for the Petitioner. Ld. Counsel Mr. Pawan Jhabakh for the Respondent.

In this case the Petitioner has filed a memo vide diary no.3669 dated 19.07.2024 annexing the order passed by Hon'ble NCLAT in Company appeal (AT)(CH)(Ins) No.221 of 2024 and Company appeal (AT)(CH)(Ins) No.223 of 2024. Hon'ble NCLAT has rejected the order dated 31.05.2024 passed in IA(IBC)/222/CHE/2024 and IA(IBC)/687/CHE/2024 and remitted back to this adjudicating authority to pass a fresh order.

In view of the Hon'ble NCLAT order we are of the inclined view both IA(IBC)/222/CHE/2024 and IA(IBC)/687/CHE/2024 be restored and fixed for hearing afresh. **Accordingly both the IA's IA(IBC)/222/CHE/2024 and IA(IBC)/687/CHE/2024 are restored and posted for disposal afresh on 12.08.2024 together with CP(IBC)/40/(CHE)/2023 for physical hearing.**

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)